

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20679/2017

(Arising out of impugned final judgment and order dated 24-04-2017  
in OMP No. 23/2017 passed by the High Court of Delhi at New Delhi)

HRD CORPORATION (MARCUS OIL AND CHEMICAL DIVISION) Petitioner(s)

VERSUS

GAIL (INDIA) LIMITED (FORMERLY GAS AUTHORITY OF INDIA LTD)  
Respondent(s)(FOR ADMISSION and I.R. and IA No.73221/2017-PERMISSION TO FILE  
ADDITIONAL DOCUMENTS[TO BE TAKEN UP AS IST ITEM ])

WITH

SLP(C) No. 20675/2017 (XIV)

(FOR ADMISSION and I.R. and IA No.73174/2017-PERMISSION TO FILE  
ADDITIONAL DOCUMENTS)

Date : 24-08-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE SANJAY KISHAN KAULFor Petitioner(s) Mr. Shyam Divan, Sr.Adv.  
Mr. Gopal Jain, Sr.Adv.  
Mr. Bindu Saxena, Adv.  
Ms. Aprajita Swarup, Adv.  
Ms. Chimayee Chandra, Adv.  
Ms. Krita Awasthi, Adv.  
Mr. Shailendra Swarup, AORFor Respondent(s) Ms. Vanita Bhargava, Adv.  
Mr. Ajay Bhargava, Adv.  
Mr. Jeevan B. Panda, Adv.  
Mr. Abhisar Bairagi, Adv.for  
M/s. Khaitan & Co., AORUPON hearing the counsel the Court made the following  
O R D E RAfter hearing learned counsel for the parties at  
considerable length, the Court reserved its verdict.(USHA RANI BHARDWAJ)  
AR CUM PS(SAROJ KUMARI GAUR)  
BRANCH OFFICER